

BENCH-I

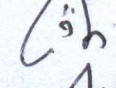
**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (I.B) No.213/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15th November 2017, 10.30 A.M

Name of the Company		Stewarts and Lloyds of India Ltd.	
Under Section		18 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1.	Siddhanta Sharma	J Corporate Debtor	 15/11/2017
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ORDER

Ld. Counsel for the corporate debtor is present.

By our order dated 26/10/2017 we had passed an order for liquidation under section 33 of the Insolvency and Bankruptcy Code, 2016 seeking recommendation from Insolvency and Bankruptcy Board of India (IBBI) name of any Resolution Professional for appointment as Liquidator. But till date we have not received any information from the IBBI.

Therefore, we are appointing Ms. Mamta Binani (Mob. No. 98310 99551) as Liquidator.

Ld. Counsel for the corporate debtor informed that an appeal has been preferred by the Resolution Professional against the order dated 26/10/2017.

(Vijai Pratap Singh)
Member (J)